## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 3785

TO BE ANSWERED ON THE 12<sup>TH</sup> AUGUST, 2025/ SRAVANA 21, 1947 (SAKA)

CAPACITY BUILDING TRAINING FOR INVESTIGATORS

†3785 . SHRI DILIP SAIKIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any provision for capacity building and training of investigators and prosecutors dealing with sexual assault cases against women and children;
- (b) if so, the number of investigators and prosecutors trained so far under the said provision along with the details thereof; and
- (c) the total number of persons likely to be trained under the said provision?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (c): "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation, prosecution of crime and criminals, and related forensic science facilities, are with the State/Union Territory concerned.

States/UTs undertake various training initiatives. However, the Government of India supplements efforts of the States/UTs through various Capacity Building Programmes as an ongoing process. To date, a total of 35,306 Investigating Officers, Prosecutors and Medical Officers have been trained by the Bureau of Police Research and Development (BPR&D) and the LNJN National Institute of Criminology and Forensic Sciences (now Delhi campus of the National Forensic Sciences University) under the umbrella scheme "Safety of Women".

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